

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar/Jammu

Subject:- Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 14878 -JK(LD) of 2023
DATED:- 06 - 11 - 2023

Sanction is hereby accorded to the appointment of Sh. Bilal Ahmad Mir, Administrative Officer, J&K IMPARD, Srinagar as Officer In-charge Litigation (OIC) in case No. WPC No. 2303/2023 titled Mohd Yousuf Dar, Ex Chauffeur J&K IMPARD, Srinagar v/s UT of J&K & Ors and WP(C) No. 2244/2021 Titled Rasif Majeed Bhat, System Administrator J&K IMPARD, Srinagar V/s UT of J&K and others pending before Hon'ble High Court of Jammu and Kashmir & Ladakh/Central Administrative Tribunal/any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

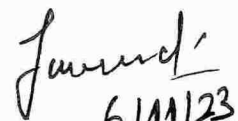
Sd/-
(Achal Sethi)
Secretary to Government

No:-LAW-OIC/28/2023-10

Dated: - 06 .11.2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Joint Director, JKIMPARD. This is in reference to letter no. IMPARD- ESTB/14/2023-07(7316376)/278 Dated: - 03-11-2019
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Officer In-Charge Litigation (OIC).
9. Private Secretary to Chief Secretary for information of Chief Secretary, J&K.
10. Private Secretary to Law Secretary, J&K.
11. In-charge Website.
12. Government Order file.
13. Concerned file.


6/11/23.
(Jawad Murtaza Khan)
Assistant Legal Remembrancer